

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT APPEAL NO: 255 OF 2025

Writ Appeal under clause 15 of the Letters Patent Proffered Against the Order
Dated 31-01-2025 in W.P.2788 of 2025 on the file of the High Court.

Between:

M/s. Crescent Spaces Pvt. Ltd, Rep. by its Managing Director, Mr. Ramesh
Muddanna, Office at H. No. 30, Bhavyas Alluri Meadows, White Fields,
Kondapur, Hyderabad, Telangana -500 084

...PETITIONER/RESPONDENT No.4

AND

1. Mr. Boyapati Krishna Chand, S/o. Late Sri Venkatappaiah Boyapati, aged
about 43 years, Occ Employee, R/o. Flat No. 203, Sai Shanthi Nivas, Survey
No. 56, Street No.2, Kondapur, Hyderabad -500 084.

...RESPONDENT No.1/PETITIONER

2. The State of Telangana, Rep by its Principal Secretary Municipal
Administration and Urban Development Department Secretariat Hyderabad
3. The Hyderabad Metropolitan Authority, rep. by its Commissioner
4. Telangana State Real Estate Regulatory Authority (RERA), represented by its
Chairman, DTPC Building, Ground Floor, 640, A.C. Guards, Masab Tank,
Redhills, Hyderabad -500 004.

...RESPONDENTS 2 TO 4/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to stay
the orders of Learned Single Judge, dated 31.01.2025 passed in W.P No. 2788 of
2025.

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR FOR SRI NAREN SAI
CHIRAMDASU**

Counsel for the Respondent No.1: SRI M.KRISHNA CHAITANYA

Counsel for the Respondent No.2: GP FOR MPCL ADMN & URBAN DEV

Counsel for the Respondent No.3: SRI V.NARASIMHA GOUD, SC FOR HMDA

Counsel for the Respondent No.4: SRI G.SAI PRASEN, SC FOR RERA

The Court made the following: JUDGMENT

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

WRIT APPEAL No.255 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri M.V.Pratap Kumar, learned counsel represents Sri Naren Sai Chiramdasu, learned counsel for the appellant and Sri M. Krishna Chaitanya, learned counsel for respondent No.1/writ petitioner.

2. With the consent, finally heard.

3. This Writ Appeal takes exception to the order dated 31.01.2025 in W.P.No.2788 of 2025 passed by the learned Single Judge.

4. The present appellant is respondent No.4 before the writ Court. The singular ground raised during the hearing is that the impugned order is passed by the learned Single Judge without putting the present appellant/respondent No.4 to notice. The impugned order may have adverse impact on the present appellant and in this view of the matter, the present appellant should have been put to notice and should have been heard before passing the impugned order.

5. Learned counsel for respondent No.1/writ petitioner fairly admitted that the impugned order is, indeed, passed without putting the present appellant to notice.
6. Considering the aforesaid, the impugned order dated 31.01.2025 passed by the learned Single Judge is **set aside**. W.P.No.2788 of 2025 is restored to its original number. The Registry shall list the Writ Petition on 24.03.2025 before the learned Single Judge. The present appellant shall appear on the said date before the learned Single Judge and for this purpose, no separate notice will be required to be issued.
7. Accordingly, this Writ Appeal is **disposed of** without expressing any opinion on the merits of the case. **No costs.**

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-K. SHYLESHI
DEPUTY REGISTRAR
SECTION OFFICER

To

1. The Principal Secretary Municipal Administration and Urban Development Department Secretariat Hyderabad, State of Telangana,
2. The Commissioner, Hyderabad Metropolitan Authority.
3. The Chairman, Telangana State Real Estate Regulatory Authority (RERA), DTPC Building, Ground Floor, 640, A.C. Guards, Masab Tank, Redhills, Hyderabad -500 004.
4. The Section Officer, Writ Non Service Section, High Court for the State of Telangana, at Hyderabad.
5. The Section Officer, Posting Section, High Court for the State of Telangana, at Hyderabad.
6. One CC to SRI NAREN SAI CHIRAMDASU, Advocate [OPUC]
7. One CC to SRI M.KRISHNA CHAITANYA, Advocate [OPUC]
8. One CC to SRI V.NARASIMHA GOUD, SC FOR HMDA [OPUC]
9. One CC to SRI G.SAI PRASEN, SC FOR RERA [OPUC]
10. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
11. Two CD Copies

PSK.
BS

(Signature)

HIGH COURT

DATED:04/03/2025

NOTE: LIST WP.No.2788/2025 ON dt:24.03.2025

JUDGMENT

WA.No.255 of 2025



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(14)
10/03/25
OK